

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-1120/MB/MAH/2017

IN THE MATTER OF:

BMS International (Bombay) LLP

.... Applicant/Petitioner

Vs.

SVOGL Oil & Gas Energy Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Petitioner/Applicant :

For the Respondent :

ORDER

The matter has been transferred from Mumbai Bench of NCLT because against the Corporate Debtor, petitions are pending before this Bench.

Let the notices be issued for 26th October, 2017 to the parties.

List the matter on 26th October, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.10.2017
V. Sethi